

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
SPECIAL BENCH
COURT - 2

Item No.205 - CP(IB)/124(AHM)2022
Item No.206 – IA 1426 of 2023
Item No.207 – IA 513 of 2022

Proceedings under Section 94 IBC

IN THE MATTER OF:

Uma Rakeshkumar Shah
(Personal Gaurantor)

.....Applicant

.....Respondent

Order delivered on 15/12/2023

Coram:

Mr. Shammi Khan, Hon'ble Member(J)
Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)

PRESENT:

For the Applicant : Mr. Kuldeep Adesara, Adv.
For the Respondent : Mr. Vinay Bairagya, Adv. a.w Ms. Himani Kinni

ORDER

IA 1426 of 2023 & CP(IB) 124 of 2022 & IA 513 of 2022

Joint Registrar of this Tribunal is directed to make an appropriate request to the Registrar NCLT, Delhi for transfer of this matter from Court No. 2 to Court No. 1, where other matter of the same corporate debtor/other guarantor is listed. Learned Counsel for the applicant is also directed to place copy this order before the Joint Registrar of this Tribunal.

Accordingly, in view of the above, this matter adjourned as ***Sine die***

-Sd-

-Sd-

DR. V. G. VENKATA CHALAPATHY
MEMBER (TECHNICAL)

SHAMMI KHAN
MEMBER (JUDICIAL)